

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Vigilance at Srinagar)

Circular No: **86/RV** Dated: **9/07/2018**.

Subject: Action Plan/Target for disposal of cases by the end of March 2019 and mechanism for implementation.

I) That all Principal/Additional District and Sessions Judges would be required to take effective steps to: -

A. Criminal Cases:

- i) Decide/dispose of all cases of under-trials by 31.03.2019 where the charge sheet has been filed on or before 31.03.2016.
- ii) Decide and dispose of all criminal revisions by 31.03.2019 filed on or before 31.06.2018.
- iii) Decide and dispose of by 31.03.2019 all criminal challans (irrespective of involvement of under-trials), wherein charge sheet/challan has been filed on or before 31.03.2014.
- iv) Decide and dispose of by 31.03.2019, all Criminal appeals, filed on or before 31.03.2017.

B. Civil Cases:

- i) Decide and dispose of by 31.03.2019 all civil original suits and other Civil matters which have been filed by or before 31.03.2014.
 - ii) Decide and dispose of all civil miscellaneous appeals filed on or before 30.06.2018 by 31.03.2019.
 - iii) Decide and dispose of all regular appeals filed till 31.03.2014 by 31.03.2019.
- 2) The Special Judge (CBI), Jammu/Srinagar and Special Judges, Anti-Corruption, of the State would be required to decide and dispose of all the cases filed on or before 31.03.2014 by 31.03.2019.
 - 3) All the Civil Judges and Judicial Magistrates would be required to take effective steps to: -

Puneet Gupta

A. Criminal Cases

- i) decide/dispose of all cases of under-trials where the charge sheet/challan has been filed on or before 31.03.2017 by 31.03.2019.
- ii) decide and dispose of all criminal challan (irrespective of involvement of under-trials), wherein charge sheet/challan has been filed on or before 31.03.2014 by 31.03.2019.

B. Civil Cases:

- i) decide and dispose of all civil original suits and other civil matter which have been filed by or before 31.03.2014 by 31.03.2019.
- ii) if in any Court there is no case, instituted on or before 31.03.2014, pending, such Courts shall decide and dispose of all those civil matters which have been instituted on or before 31.03.2017 by 31.03.2019.

4) Bail Applications

All bail applications to be decided within a week in terms of order dated 05.03.2017 of Hon'ble Apex Court passed in the case titled Hussain and Anr. Vs. Union of India.

5) Cases where interim orders have been passed

All cases/applications where interim stay orders have been passed to be decided within one month of passing of interim order.

Mechanism for implementation of Action Plan/Target.

1. A Committee comprising of Pr. District and Sessions Judge, senior most Addl. District Judge and Chief Judicial Magistrate of the district, presided over by Pr. District and Sessions Judge, is constituted in each district. The Committee on monthly basis shall oversee and regulate the progress/disposal of the old cases pending in the district after identifying nature, category and duration of such cases and send report on monthly basis to the High Court. The District Committee shall interact with the Judicial Officers

Ramesh Singh

in the district at regular intervals to ensure speedy and timely disposal of pending cases.

2. The Committee while sending the report may also lay emphasis on the nature of such cases which could not be disposed of within period of five years.
3. The fair distribution of cases in the courts of a particular hierarchy is required to prevent overburdening of such court/s.
4. The presiding officer of the courts shall prioritize the cases of under trials prisoners, senior citizens, marginalized sections of society, differently abled persons, crime relating to women and NDPS.
5. All the courts are impressed upon to observe earlier circulars issued by the High Court from time to time regarding timely disposal of cases including the old ones.
6. Additional units shall be awarded for disposal of more than five years old cases on merit.

By order

Puneet Gupta
(Puneet Gupta) 09/7/2018
Registrar Vigilance

No:- 160-200/Rv.

Dated:- 9-7-2018.

Copy to: -

1. Registrar General, High Court of J&K for information.
2. Principal Secretary to Hon'ble the Acting Chief Justice, High Court of J&K.
3. Secretary to Hon'ble Mr. Justice _____
.....for information of His Lordship.
4. All Principal District and Sessions Judges, for information and necessary action. They are requested to circulate the circular to all the judicial officers of their respective districts.
5. In-charge NIC High Court of J&K Srinagar, for uploading on official website.

Puneet Gupta
(Puneet Gupta) 09/7/2018
Registrar Vigilance